

**GOVERNMENT OF INDIA  
HEAVY INDUSTRIES AND PUBLIC ENTERPRISES  
LOK SABHA**

UNSTARRED QUESTION NO:2287

ANSWERED ON:06.12.2012

MINIRATNA AND MAHARATNA STATUS

Das Shri Khagen;Das Shri Ram Sundar;Karwariya Shri Kapil Muni

**Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:**

- (a) the details of the criteria laid down by the Government for granting Miniratna and Maharatna status to Public Sector Undertakings (PSUs) and the benefits/advantages accrued to them as a result thereof;
- (b) the details of the companies which have been conferred with the above status including Navratna;
- (c) whether some of the PSUs have been demanding for elevating them to the next status on the basis of their performance; and
- (d) if so, the details thereof along with the action taken by the Government in this regard?

**Answer**

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL)

(a) to (d): A statement is laid on the Table of the House.

Statement referred to in reply to Lok Sabha Unstarred Question No. 2287 for answer on 6.12.2012 regarding Miniratna and Maharatna Status

(a) : As per the criteria laid down by the Government, the Central Public Sector Enterprises (CPSEs) which have made profits in the last three years continuously and have positive net worth are eligible to be considered for grant of Miniratna status. Further, the CPSEs fulfilling the following eligibility criteria are eligible to be considered for grant of Maharatna status.

- (i) Having Navratna status.
- (ii) Listed on Indian stock exchange with minimum prescribed public shareholding under SEBI regulations.
- (iii) Average annual turnover of more than Rs. 25,000 crore, during the last 3 years.
- (iv) Average annual net worth of more than Rs. 15,000 crore, during the last 3 years.
- (v) Average annual net profit after tax of more than Rs. 5,000 crore, during the last 3 years.
- (vi) Should have significant global presence/international operations.

The Boards of Miniratna and Maharatna CPSEs have been delegated enhanced operational and financial powers in the areas of capital expenditure, investment in joint ventures/subsidiaries, human resource development etc.

(b): As per available information, presently there are 5 Maharatna, 16 Navratna and 68 Miniratna CPSEs as under.

Maharatna CPSEs

1. Coal India Limited
2. Indian Oil Corporation Limited
3. NTPC Limited
4. Oil & Natural Gas Corporation Limited
5. Steel Authority of India Limited (

Navratna CPSEs

1. Bharat Electronics Limited

2. Bharat Heavy Electrical Limited
3. Bharat Petroleum Corporation Limited
4. GAIL (India) Limited
5. Hindustan Aeronautics Limited
6. Hindustan Petroleum Corporation Limited
7. Mahanagar Telephone Nigam Limited
8. National Aluminium Company Limited
9. NMDC Limited
10. Neyveli Lignite Corporation Limited
11. Oil India Limited
12. Power Finance Corporation Limited
13. Power Grid Corporation of India Limited
14. Rashtriya Ispat Nigam Limited
15. Rural Electrification Corporation Limited
16. Shipping Corporation of India Limited

Miniratna Category - I CPSEs

1. Airports Authority of India
2. Antrix Corporation Limited
3. Balmer Lawrie & Co. Limited
4. Bharat Dynamics Limited
5. BEML Limited
6. Bharat Sanchar Nigam Limited
7. Bridge & Roof Company (India) Limited
8. Central Warehousing Corporation
9. Central Coalfields Limited
10. Chennai Petroleum Corporation Limited
11. Cochin Shipyard Limited
12. Container Corporation of India Limited
13. Dredging Corporation of India Limited
14. Engineers India Limited
15. Ennore Port Limited
16. Garden Reach Shipbuilders & Engineers Limited
17. Goa Shipyard Limited
18. Hindustan Copper Limited
19. HLL Lifecare Limited
20. Hindustan Newsprint Limited

21. Hindustan Paper Corporation Limited
  22. Housing & Urban Development Corporation Limited
  23. India Tourism Development Corporation Limited
  24. Indian Railway Catering & Tourism Corporation Limited
  25. IRCON International Limited
  26. K1OCL Limited
  27. Mazagaon Dock Limited
  28. Mahanadi Coalfields Limited
  29. Manganese Ore (India) Limited
  30. Mangalore Refinery & Petrochemical Limited
  31. Mishra Dharu Nigam Limited
  32. MMTCL Limited
  33. MSTCL Limited
  34. National Fertilizers Limited
  35. National Seeds Corporation Limited
  36. NHPC Limited
  37. Northern Coalfields Limited
  38. Numaligarh Refinery Limited
  39. ONGC Videsh Limited
  40. Pawan Hans Helicopters Limited
  41. Projects & Development India Limited
  42. Railtel Corporation of India Limited
  43. Rashtriya Chemicals & Fertilizers Limited
  44. RITES Limited
  45. SJVN Limited
  46. Security Printing and Minting Corporation of India Limited
  47. South Eastern Coalfields Limited
  48. State Trading Corporation of India Limited
  49. Telecommunications Consultants India Limited
  50. THDC India Limited
  51. Western Coalfields Limited
  52. WAPCOS Limited
- Miniratna Category-II CPSEs
53. Bharat Pumps & Compressors Limited
  54. Broadcast Engineering Consultants (I) Limited
  55. Central Mine Planning & Design Institute Limited

56. Ed.CIL (India) Limited
57. Engineering Projects (India) Limited
58. FO Aravali Gypsum & Minerals India Limited
59. Ferro Scrap Nigam Limited
60. HMT (International) Limited
61. HSCC (India) Limited
62. India Trade Promotion Organisation
63. Indian Medicines & Pharmaceuticals Corporation Limited
64. MECON Limited
65. National Film Development Corporation Limited
66. National Small Industries Corporation Limited
67. PEC Limited
68. Rajasthan Electronics & Instruments Limited

(c)and (d): The concerned administrative Ministries/Departments are competent to grant Miniratna status to CPSEs under their respective administrative control after ensuring that the concerned CPSE(s) fulfill the laid down criteria in this regard. The Department of Public Enterprises has received the proposals for grant of Navratna status to Engineers India Limited (EIL), Rashtriya Chemicals & Fertilizers Limited (RCF) and Mazagaon Dock Limited (MDL) and the proposals for grant of Maharatna status to Bharat Heavy Electricals Limited (BHEL) and GAIL (India) Limited (GAIL). As per laid down procedure, the proposals for grant of Navratna and Maharatna status are considered by the Inter-Ministerial Committee (IMC) and thereafter by the Apex Committee. The IMC has already considered the proposals for grant of Navratna status to EIL and RCF and grant of Maharatna status to BHEL & GAIL.